



# Newsletter

## e-Committee, Supreme Court of India



### Key Updates

<ul style="list-style-type: none"><li>• <i>Justice B. R. Gavai, Chief Justice of India Launches India's First Digital Court for NI Act Cases in Kerala, Showcasing Tech's Impact on Accessible Justice</i></li><li>• <i>e-Committee's Nationwide Training Drive Engages 18,377 Judicial Officers, Staff and Advocates in August 2025</i></li><li>• <i>Inauguration of Display Board (Live Case Proceedings) at Gauhati High Court, Kohima Bench</i></li><li>• <i>Formal Witness Deposition Centers (FWDCs) at District Headquarters across Gujarat State</i></li></ul>	<ul style="list-style-type: none"><li>• <i>Live Streaming &amp; Online Court Implementation: Meghalaya High Court Conducts Staff Training</i></li><li>• <i>Punjab and Haryana High Court Enhances the iSHiCo Software: Target Cases and Bench-Wise Reserved Cases Report</i></li><li>• <i>Creation of Web Page For Gender Sensitisation and Internal Complaint Committee (GSICC) by the Rajasthan High Court</i></li><li>• <i>Statewise e-Initiatives Rollout Status as on 31.08.2025</i></li></ul>
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# **Editorial Board**

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## Justice B. R. Gavai, Chief Justice of India Launches India's First Digital Court for NI Act Cases in Kerala, Showcasing Tech's Impact on Accessible Justice



The Kerala High Court has taken a significant leap forward in integrating technology into the judiciary. On August 16, 2025, Justice B.R. Gavai, Chief Justice of India

inaugurated several innovative digital initiatives to enhance judicial efficiency and accessibility.

Justice B. R. Gavai, Chief Justice of India highlighted that speedy and

affordable justice is a Constitutional imperative and tech integration is key to widening the access to justice. It was also emphasized that Virtual hearings and AI-driven translation of Supreme Court judgments into local languages are propelling judicial transformation.

### **Key Initiatives:**

- **Digital Court for Negotiable Instruments Act (NI Act) Cases:** Located in Kollam, being the country's first exclusive digital court for NI Act cases, aims to reduce the backlog of cheque dishonour cases.
- **24 X 7 Open and Network Court:** The features of Open and Network Court is to facilitate seamless document transfers between litigants, banks and police stations, streamlining the legal process and enhancing case tracking.
- **Online Dispute Resolution System,** enabling parties to mutually resolve their disputes online. It will also facilitate resolution by increasing the availability of resolution processes.
- **Model Digital Court Room,** providing a digital environment conducive for effective use of technology in court proceedings.
- **Digital Library and Research Centre,** enhancing research capabilities and access to legal resources for the stakeholders.
- **Digital District Courts:** Aimed at managing congestion in trial courts, especially in the light of new criminal laws.

## e-Committee's Nationwide Training Drive Engages 18,377 Judicial Officers, Staff and Advocates in August 2025



The e-Committee, Supreme Court of India, successfully completed a series of comprehensive nationwide training and outreach initiatives in August 2025. In collaboration with State Judicial Academies across the country, the e-Committee conducted 49 programs, benefitting 18,377 participants from all levels of the judicial ecosystem. This intensive drive is part of the e-Committee's ongoing mission to enhance digital literacy and promote the seamless adoption of the e-Courts Mission Mode Project.

#### **Key Programs and Focus Areas:**

The curriculum encompassed a broad range of topics essential for a technologically advanced judiciary. Some of the key training modules included:

- Computer Skill Enhancement (Level I & II).
- Cyber Laws & Appreciation & Handling of Digital Evidence.
- eCourts programs for advocates at District Headquarters, Taluks, and Villages.
- Specialized technical training on hardware maintenance, data replication, and VC equipment.
- Refresher programs for court staff.
- Training on Digitization for High Court officials and staff.
- ICT & eCourts Induction programs for newly recruited judges.

## Technical Staff Get Boost In Digital Literacy: Assam Judicial Academy Conducts Specialized Training Programme



The eCourts capacity-building training program under the eCourts Phase III special drive training & outreach program for District Court Staff was organised by the Gauhati High Court, Itanagar Permanent Bench, in collaboration with the Judicial Academy, Assam. A total of 2 ECT training programs were conducted at the Judicial Academy, Assam. On August 9, 2025, the Assam

Judicial Academy successfully conducted a specialised training program, **ECT\_11\_2025**, designed for the Technical Staff of District Courts, focusing on critical technical skills essential for the smooth operation and maintenance of the court's digital infrastructure. The program involved 56 Technical Staff, District Systems Administrators, and System Officers.

The program's comprehensive curriculum covered key areas such as:

- Hardware and software maintenance
- Data replication and monitoring
- VC equipment management
- LAN connections and network administration

Training program (**ECT\_4\_2025**) for Advocates and Advocate Clerks of the District judiciary was conducted

on August 30, 2025, in physical mode at District Headquarters with 250 participants. The training program focused on practical applications for the digital courtroom, including e-Filing procedures, the use of Electronic Case Management Services & Tools, and video conferencing at the district level judiciary, which is a pivotal step towards modernising legal practices.



## Capacity Building and Digital Empowerment Training Initiatives by Karnataka Judicial Academy



The Karnataka Judicial Academy, Bengaluru, in collaboration with the Registrar (Computers), High Court of Karnataka organized a digital empowerment training program, **ECT\_10\_2025**, on August 2, 2025. The initiatives were strategically designed to enhance the digital capacity and technical proficiency of Technical Staff and NIC coordinators at the High Court of Karnataka. 37

technical staff participated in the training sessions, reflecting the judiciary's sustained commitment to fostering a digitally empowered and future-ready court ecosystem. The programs aimed to equip participants with practical knowledge and skills essential for navigating the evolving landscape of digital justice delivery.

**District-Level Training program for Judicial Officers:** As part of the broader capacity-building initiative, a dedicated district-level training program, **ECT\_16\_2025**, was organised from August 1st to 16th, 2025, at various District Headquarters, with a total of 933

judicial officers from the District.

The sessions focused on:

- Familiarisation with digital court infrastructure
- Effective utilization of eCourts services and platforms
- Enhancement of IT competencies relevant to judicial functioning.



## Tamil Nadu State Judicial Academy Enhances Digitization Competencies and Court Management Skills



On August 9, 2025, Tamil Nadu State Judicial Academy organised a training program on **ECT\_6\_2025** with a total of 94 officials/staff of the High Court Digitisation team on the prerequisites of scanning and digitising the judicial records. Later, on August 23, 2025, a training program on **ECT\_5\_2025** "program for Court Managers & Administrative Head Staffs of District Judiciary" was held. The session was attended by 1839 administrative staff and court managers. The training enhanced their administrative and

management skills, ensuring the judiciary's smooth functioning. The High Court of Madras also carried out a training program **ECT\_3\_2025** (physical mode) for the newly evaluated 38 Master Trainers in the District Judiciary on 30 August 2025, at the Tamil Nadu State Judicial Academy by the Technical Team of Principal Seat and the District Judiciary. The topics addressed included filing, Scrutiny, Case Information System, Tracking of Summons, as well as Digital Innovations, & Digital Applications.

## Odisha Judicial Academy Enhances Technical Capabilities of District Courts Staff



In a significant step towards enhancing the technical capabilities of the district judiciary, the Odisha Judicial Academy (OJA) successfully organised an online training program titled “program for Technical staff of District Courts on Hardware & Software Maintenance, Data Replication, Data Monitoring, VC Equipment, LAN Connections, etc.” (ECT\_11\_2025) on August 2, 2025. The training program, designed to equip technical staff with essential

skills, witnessed participation from 30 System Officers and System Assistants from across the district judiciary. The program focused on critical areas such as:

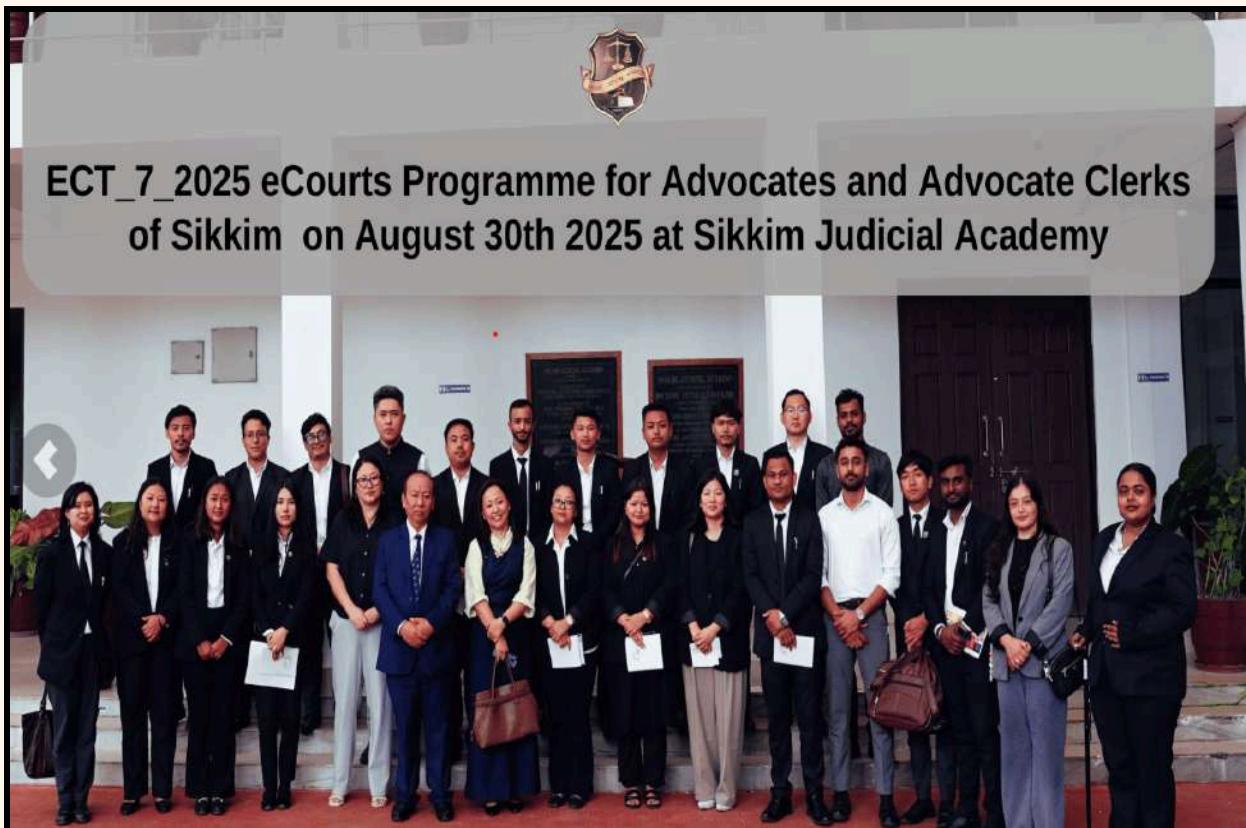
- Hardware and software maintenance
- Data replication and monitoring
- Video conferencing equipment management.
- Local Area Network (LAN) connections and troubleshooting.

By imparting this specialised training, the Odisha Judicial Academy ensured the seamless functioning of the court operations, leveraging technology to improve efficiency and productivity.

The initiative underscores the academy's commitment to capacity building and technical upgradation within the judiciary.



## Bridging the Digital Divide: Sikkim Judicial Academy Conducts e-Courts Training for Advocates and Clerks



The Sikkim Judicial Academy successfully organized an e-Courts Training program-(ECT\_7\_2025) on August 30, 2025, demonstrating its dedication to integrating technology within the judicial framework. The initiative was undertaken in alignment with the ICT outreach programs of the e-Committee, Supreme Court of India, aimed at

enhancing the digital capabilities of the legal fraternity. The offline training session was expertly led by Ms Zola Megi, Learned Advocate of the High Court of Sikkim. The program benefited 30 participants, including Advocates and Advocate Clerks. The training focused on key areas such as:

- **E-Filing:** Best practices and efficient case management.
- **Case Handling:** Streamlining processes for improved productivity.
- **Client Management:** Leveraging technology for enhanced communication and service delivery
- **Troubleshooting Common Challenges:** Practical Solutions for

## Overcoming Hurdles in e-Filing Platforms.

This training initiative by the Sikkim Judicial Academy sought to empower legal professionals with the digital competencies essential for navigating modern judicial processes, ultimately enhancing the system's overall efficiency.



## Upgrading Skills of High Court Staff: Meghalaya State Judicial Academy Conducts Training Programme



The Meghalaya State Judicial Academy, on August 20, 2025, organised two training sessions, **ECT\_10\_2025** and **ECT\_15\_2025**, aimed at enhancing the skills and knowledge of the technical and non-technical staff of the High Court. The training sessions were designed to improve the overall efficiency and productivity of the High Court staff, utilizing digital

tools and best practices. The expert trainers for the sessions were:

- Smt Artyksiar Mary Kharbuki, Manager IT, High Court of Meghalaya.
- Shri Laphrangki Khyiem, Senior Developer, eCourts Project, CPCs Technical Team.
- Shri Pynsuklang Mawlong, Developer, eCourts Project, CPCs Technical Team.

42 staff of court administration, technology and management were equipped with the necessary skills to excel in their roles. Through this training initiative, the Meghalaya

State Judicial Academy seeks to strengthen the operational effectiveness of the High Court staff and advance equitable access to justice for all.



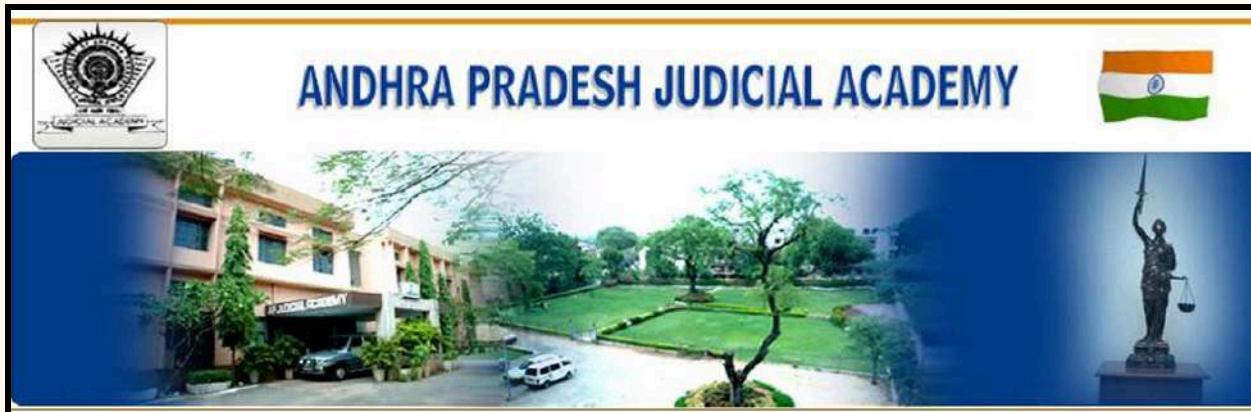
## Tripura Judicial Academy Organizes Training Programme for Advocates and Judicial Officers



The Tripura Judicial Academy organised two training programs, **ECT\_4\_2024** and **ECT\_3\_2024**, on August 2, 2024, and August 9, 2024, respectively. The training enhanced the skills of advocates, advocates' clerks, and judicial officers in Information and Communication Technology (ICT). The **ECT\_4\_2024** program, held at the Gomati District Headquarters, equipped 35 advocates

and advocates' clerks with knowledge on various ICT topics. The **ECT\_3\_2024** program, conducted at the Tripura Judicial Academy, trained 9 nominated judicial officers to become Master Trainers. These initiatives reflect the academy's dedication to strengthening institutional capabilities and fostering technological advancement within the justice system.

## Empowering Legal Professionals: Andhra Pradesh Judicial Academy Hosts Digital Skills Training for Advocates and Clerks



On August 2, 2025, the Andhra Pradesh Judicial Academy successfully conducted the **ECT\_12\_2025** Computer Skill Enhancement program – Level I & II, for 504 Advocates and Advocate Clerks of the district judiciary with essential digital competencies. The goal of this program was to improve legal professionals' technical skills and bring them into line with the changing digital environment of the Indian legal system. The comprehensive training covered:

- Digitisation of Court Records: Techniques and best practices for converting physical case files into digital formats to improve accessibility and archival efficiency.
- Electronic Case Management Tools: Introduction to state-specific platforms that streamline case tracking, scheduling, and documentation for advocates.
- E-Filing Procedures: Step-by-step guidance on registration and electronic case filing tailored to Andhra Pradesh's judicial protocols. The program underscores the Academy's perseverance to advance judicial workflows and cultivating technological proficiency within the legal community.

## Maharashtra Judicial Academy Empowers Legal Professionals Through Master Trainer Programme on eCourts Innovations



**ECT\_3\_2025:** Master Trainer program for Judicial Officers Master Trainers was held on August 2nd and 3rd, 2025. The two-day program brought together 106 Judicial Officers from across the state, marking a significant step toward strengthening digital transformation in the judiciary. Designed to build capacity among future trainers, the program focused on equipping participants with practical

knowledge and hands-on expertise in key areas of eCourts implementation. The curriculum covered a wide spectrum of topics, including:

- Digitization of court records
- eCourts assistance at eSewa Kendras
- eFiling help desk operations
- Utilization of manuals and instructional videos
- Management of electronic hardware and infrastructure

- Data security protocols and IT systems
- Introduction to eFiling, Case Information System (CIS), Video Conferencing tools, and Interoperable Criminal Justice System (ICJS).

The initiative highlights the Academy's endeavors to cultivate tech-enabled capabilities within the judicial domain and supports the overarching goal of streamlining operations digitally, promoting openness, and improving online public access to legal processes.



## West Bengal Judicial Academy Conducts Five Training Programme in August to Strengthen Judicial Capacity



In a significant stride towards Judicial digitization and capacity building, the West Bengal Judicial Academy organised five targeted training programs throughout August 2025. These initiatives catered to a diverse group of stakeholders within the judicial system, including advocates, judicial officers, court managers, and administrative staff. The programs were part of the Academy's unwavering resolve to enhance digital proficiency, legal acumen, and

administrative efficiency across the judiciary. Each training was tailored to address specific needs and emerging challenges in the justice delivery system:

**(August 21 & 22 of 2025) Master Trainer program for New Master Trainers (Advocates) - ECT\_3\_2025:** The program focused on empowering advocates to become master trainers in digital court processes. 23 Participants were introduced to eCourts modules, digitization

workflows, and training methodologies to cascade knowledge across the legal professionals.

**(August 12 & 25, 2025) Cyber Laws and Digital Evidence Handling-**

**ECT\_14\_2025:** Refresher program for Judicial Officers was organised to address the growing complexities of cybercrime and digital evidence. This refresher course equipped 33 judicial officers with the legal and technical tools to appreciate, evaluate, and adjudicate cases involving electronic records and cyber offences.

**(August 12 & 27, 2025) Computer Skill Enhancement program (Level I & II) for Judicial Officers of District Judiciary- ECT\_13\_2025:**

This dual-level training aimed to strengthen the digital literacy of 33 judicial officers. Modules included hands-on sessions on case management systems, e-filing

platforms, video conferencing tools, and secure data handling practices.

**(August 12, 2025) eCourts program at All District Headquarters-**

**ECT\_16\_2025:** The program was organised across all district headquarters for 15 judicial officers each to provide updated knowledge on eCourts infrastructure, including digitization of records, eSewa Kendra operations, and integration with national judicial data grids.

**(August 7-8, 2025 and August 25-26, 2025) Program for Court Managers & Administrative Head**

**Staff of District Judiciary-**  
**ECT\_5\_2025:** This program trained 60 court managers and senior staff in resource management, digital documentation, hardware maintenance, and workflow optimization within the district judiciary.

## Chhattisgarh State Judicial Academy: Digital Literacy Training Programmes



The Chhattisgarh State Judicial Academy organised a training program for 627 Advocates/ Advocate Clerks of the district and Taluk/ Village Judiciary from August 16- 31, 2025, upgrading their skills. The eCourts program **ECT\_4\_2025** for "Advocate/ Advocate Clerk eCourts program at District Headquarters" was designed for Advocates and Advocate Clerks for the use of eCourts services, helping them to learn the process of the e-filing portal, document scanning, video

conferencing, citizen-centric services like KIOSK services, mobile applications.

The eCourts program **ECT\_7\_2025** at Taluka/ Village for Advocate/ Advocate Clerk was held to enhance digital literacy among local legal professionals. Key areas included e-Filing, Video Conferencing, Knowledge of Hardware and Software. This initiative aimed to bridge the digital gap and equip advocates and their clerks with the skills required to navigate through the e-courts system efficiently. The 'Computer Skill Enhancement program- Level 1 & 2' (**ECT\_12\_2025**) was also organised for Advocates and Advocate Clerks. Key takeaways included document scanning, e-filing, digitization of court records, ECMT for advocates.

## Bihar Judicial Academy: Technical Capacity and Digitization Training Programmes



Bihar Judicial Academy organised a three-day training program for High Court officials and technical staff. These training sessions were conducted by well experienced resource persons.

To efficiently navigate the technical teams of the High Court and District Courts, **ECT\_10\_2025** training program was organised on August 2, 2025 for 26 Technical Staff and NIC Coordinators of the High Court and **ECT\_11\_2025** training program was organised on August 13, 2025 for 37 Technical Staff, District System Administrators, and System Officers of the District Courts. Both programs

focused on vital technical areas, including:

- Hardware and software maintenance.
- Data Replication and monitoring protocols.
- Management of Video Conferencing (VC) equipment.

**ECT\_6\_2025** training program was conducted on 23.08.2025 for 21 High Court digitization officials/staff imparting basic knowledge regarding scanning and digitising of the judicial records, managing the day-to-day functioning, the process of scanning with the features of OCR, PDF, and ICR.

## Delhi Judicial Academy Empowers Legal Professionals with Enhanced Computer Skills program



The Delhi Judicial Academy successfully delivered an extensive training initiative on August 13, 2025. A comprehensive "Computer Skill Enhancement program- Level I & II" **ECT\_12\_2025**, designed for Advocates and Advocate Clerks, aimed to equip legal professionals with the necessary computer proficiency to excel in modern legal practice. 72 Advocates / Advocate Clerks were trained in this program.

**Objective of the program:** The primary objective of the Computer Skill Enhancement program for the Advocates and Advocate Clerks was to synchronize traditional legal practices and modern technology. With the increasing use of digital tools and e-filing systems in courts, it is imperative to acquire the necessary skills to effectively utilize these tools.

## Uttarakhand Judicial and Legal Academy Facilitates eCourts Training for District Judiciary and High Court Officials



As part of the eCourts Capacity Building Phase III initiative, the Uttarakhand Judicial and Legal Academy conducted two training programs aimed at strengthening digital competencies across the judiciary. The first session, **ECT\_9\_2025**, was a refresher course held on 3 August 2025 for court staff of the District Judiciary, with 27 participants in attendance. This program focused on key components of the eCourts project, including Data Management, Process Management, and other essential areas designed to enhance

operational efficiency and digital proficiency. The second session, **ECT\_6\_2025**, took place on 24 and 31 August 2025, targeting High Court officials and members of the digitization team. Its objective was to equip participants with the skills required to digitize judicial records, thereby strengthening the legal ecosystem and ensuring that every tier of the judiciary is prepared to harness technology for effective justice delivery. A total of 154 High Court Digitization Officials and staff were trained through this initiative.

## Chandigarh Judicial Academy Empowers Judicial Officers - Master Trainers With eCourts Skills



The Chandigarh Judicial Academy successfully delivered an extensive training initiative, **ECT\_3\_2025**, titled “Master Trainer program for New Master Trainers- Judicial Officers”, on August 23 and 24, 2025. This comprehensive program was designed to empower participants with in-depth knowledge of e-filing, CIS, digitization of court records, ICJS, and other critical topics related to the eCourts project.

### **Building a Team of Experts:**

A total of 18 participants, nominated from various courts, underwent rigorous training to become new master trainers. This initiative is

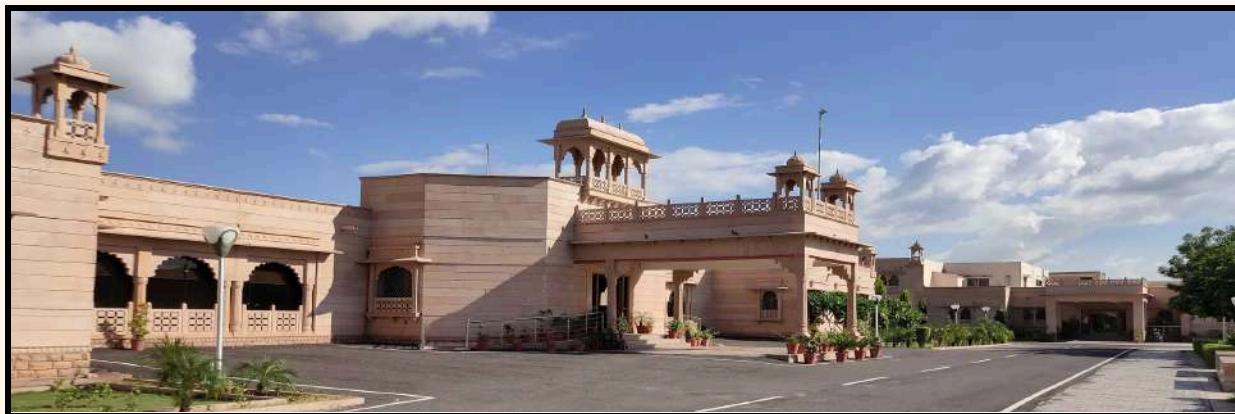
expected to create a ripple effect, enabling the dissemination of knowledge and skills to a wider audience within the judiciary.

### **Key Areas of Focus:**

The training program covered key areas, including:

- E-filing: procedures and best practices
- CIS (Case Information System): functionality and benefits
- Digitization of court records: importance and implementation
- ICJS (Interoperable Criminal Justice System): integration and applications
- eCourts project: overview, objectives, and outcomes.

## Rajasthan State Judicial Academy Hosts Programme For Court Staff and Advocate Clerks



The Rajasthan State Judicial Academy conducted a “Refresher program for Court Staff of District Judiciary” (**ECT\_9\_2025**) on August 13, 2025. The program was designed to strengthen the capabilities of district judiciary personnel, and focused on key aspects of the eCourts project, aiming to enhance operational efficiency and improve service delivery to litigants. A total of 4,083 court staff members participated in this large-scale training initiative.

As part of a broader outreach effort, the Academy also organized a second

training session “Advocate/Advocate Clerk eCourts program at Taluk/Village” (**ECT\_7\_2025**) on August 29, 2025. This specialized program trained 528 Advocates and Advocate Clerks, equipping them with the necessary digital competencies to effectively utilize eCourts applications at the grassroots level. By empowering legal professionals in taluks and villages, the initiative sought to promote inclusive access to technology-driven justice services across all tiers of the legal system.

## **Telangana State Judicial Academy's Initiatives To Enhance Court Administration And Technical Expertise**



The Telangana State Judicial Academy conducted two training programs for Technical staff and Court staff of the High Court.

**Refresher program for Court Staff:**  
On 30th August 2025, the academy organised a "Refresher program for Court Staff & N step Training" (**ECT\_8\_2024**). This program was attended by 1219 participants, including Administrative Heads, Nazarat, and Process servers, and was designed to update their knowledge.

**Technical Staff Training:** On 2nd August 2025, the academy conducted a program for Technical Staff of the High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc (**ECT\_10\_2025**). This training session, held at the High Court, was attended by 37 Technical Staff and NIC Coordinators. The program focused on important technical skills to ensure the smooth operation and maintenance of the court's digital infrastructure.

## Kerala Judicial Academy Conducts Quarterly Training Programme For Advocates And Advocate Clerks On eCourts Initiatives



On August 23, 2025, the Kerala Judicial Academy successfully organised a one-day training program, **ECT\_7\_2025**, for Advocates and Advocate Clerks at the Taluk/Village level, from August 21, 2025, to August 23, 2025. This quarterly program aimed to enhance the digital literacy of legal

professionals and promote the adoption of eCourts initiatives. The program covered key topics, including:

- E-filing: procedures and best practices.
- Document scanning: importance and implementation.

- Video conferencing: leveraging technology for efficient court proceedings.
- Electronic Case Management and Tools for Advocates outlining citizen-centric services under the eCourts project.

110 Advocates and Advocate Clerks participated in the training program, engaged in discussions, and provided feedback on the training. The feedback ensured the effective adoption of new technologies in legal work.



## Gujarat State Judicial Academy's Initiatives To Enhance Computer Literacy for Judicial Administration Work



The Gujarat State Judicial Academy held two distinct training programs to enhance the digital skills of Judicial Officers and Administrative Head Staff of the District Judiciary. On August 23 and August 31, 2025, the academy held a "Computer Skill

Enhancement program - Level I & II" (ECT\_13\_2025). The training session was attended by 989 Judicial Officers from the District Judiciary who enhanced their proficiency in computer operations.

## **Administrative and Management**

**Training:** On August 24, 2025, a "program for Court Managers & Administrative Head Staffs of District Judiciary" (ECT\_5\_2025) was held for 2507 Administrative

Head, Staff and Court Managers from every district, focusing on improving their management and administrative capabilities.



## **Jammu and Kashmir Judicial Academy: Refresher Programme On Cyber Laws And Digital Evidence For Judicial Officers**



Jammu and Kashmir Judicial Academy conducted a one-day refresher program, "Cyber Laws & Appreciation & Handling of Digital Evidence" (ECT\_14\_2025), on August 30, 2025. This program empowered Judicial Officers with the knowledge and skills necessary to understand the complexities of cyber laws and digital evidence in today's digital era.

### **Understanding Cyber Laws and Digital Evidence**

The training program focused on critical areas essential for judicial officers navigating the digital legal landscape. The key topics included:

- Best Practices for adjudicating cyber-related cases.
- The legal framework governing cyber laws and their practical applications

- Techniques for managing digital evidence, including its collection, preservation, and admissibility in court.

46 Judicial Officers participated in the program, gaining in-depth insights into the complexities of

cyber law and digital forensics. This initiative is poised to strengthen their ability to adjudicate technology-driven cases with greater precision and confidence in the evolving ICT age.



## Judicial Academy, Jharkhand: Refresher Programme for Court Staff



As part of the eCourts Phase III initiative, the Judicial Academy, Jharkhand, organized a refresher program (**ECT\_9\_2025**) on August 24, 2025, targeting 1,053 staff members from the District Judiciary. The training was designed to strengthen competencies in critical domains such as Data Management,

Process Management, and other core components of the eCourts project.

This program enhanced the digital capabilities and operational efficiency of court personnel, empowering them to manage judicial processes more effectively and deliver improved services to litigants.

## Madhya Pradesh State Judicial Academy: Digital Capacity and Technical Training Programmes



The Madhya Pradesh State Judicial Academy successfully launched two specialised training programs for improving administrative efficiency and digital transformation within the judiciary.

On 23rd August 2025, **ECT\_10\_2025** – program for Technical Staff of the High Court was designed to boost the technical competence and operational efficiency of IT personnel working in the High Court. The training emphasised on system maintenance, server management, database administration, network security, and troubleshooting of eCourts applications and hardware systems. 51 Participants were also briefed on

recent technological advancements and best practices for ensuring the smooth functioning of digital judicial services. The program aimed to strengthen the technical backbone of the High Court to support seamless implementation of the eCourts Project and related digital initiatives. On August 30, 2025, the **ECT\_7\_2025** training program was successfully conducted for Advocates and Advocate Clerks. The session aimed to enlighten their understanding of digital court operations and e-Courts services, focusing on practical skills such as using e-Filing systems, checking case status/orders via the eCourts portal, and utilizing tools like CIS, NJDG, and mobile applications. The program empowered 1900 participants with digital skills, promoting convenience, transparency, and efficiency in the judicial process.

## Manipur Judicial Academy: ICT Orientation, Cyber Law, and Digital Skill Development Programmes



On 12 August 2025, the **ECT\_12\_2025** training program on Computer Skill Enhancement (Level I & II) was held to build foundational digital competencies among 18 Advocates and their Clerks. The session introduced practical tools such as scanning legal documents, initiating electronic filings, digitizing case records, using ECMT, and operating basic video

conferencing systems. Later, **ECT\_14\_2025** – Refresher program on Cyber Laws and Digital Evidence was conducted on 23 and 24 August 2025, for 600 judicial officers. The training explored civil and criminal jurisdictional concepts, the role of internet service providers in legal proceedings, and best practices for managing and interpreting electronic evidence in cybercrime cases, etc.

On 26 and 27 August 2025, **ECT\_17\_2025** training program on ICT & eCourts Orientation for Newly appointed Civil Judges welcomed 10 new officers into the digital framework of the judiciary. Participants engaged in interactive sessions covering ICT fundamentals and their integration into judicial functions, including hands-on experience with platforms like CIS, NJDG, and e-Filing systems.

Concluding the series, **ECT\_18\_2025**

- ICT & eCourts Orientation for Newly Appointed District Judges was held on 28 and 29 August 2025, introducing 7 newly recruited judges to advance digital tools for judicial administration. The program emphasized effective use of eCourts modules for case tracking, subordinate court oversight, and promoting transparency through technology-driven practices.



## High Court Initiatives

### Inauguration of Display Board (Live Case Proceedings) at Gauhati High Court, Kohima Bench



The "Display Board: Live Case Proceedings" at the Kohima Bench, Gauhati High Court, was officially inaugurated by Hon'ble Mr Justice Devashis Baruah, Judge of the Gauhati High Court and ICT In-Charge of the Kohima Bench, in the presence of Hon'ble Mr Justice

Pranjal Das, Judge of the Gauhati High Court on 29th August 2025. The Display Board (Live Case Proceedings) software is developed in-house by the eCourts team of the Gauhati High Court, Kohima Bench. The system is developed as a peripheral software of CIS using

Open-source technologies. This platform enables real-time display of ongoing case proceedings and has been designed to support future scalability and integration. As a result, the litigants and other stakeholders benefited from improved access to case information. The software is hosted on the eServices domain of the High Court,

with links to the service, available on the Kohima Bench website and the Gauhati High Court - Kohima Bench Info Channel on WhatsApp. This milestone represents another step forward in digital transformation of the eCourts Project in the State of Nagaland.



## Implementation of e-SUMMONS Application, Display Board & Monthly Statement Portal by Gauhati High Court



**e-SUMMONS application** is implemented in the State of Arunachal Pradesh using the Inter Operable Criminal Justice System (ICJS) platform. Now, the Arunachal Pradesh Police are able to serve the Criminal Processes generated by the Case Information System (CIS).

**Live Case Status Display Board** is implemented at the Gauhati High Court, Itanagar Permanent Bench, Naharlagun. The display boards are installed outside the courtrooms to facilitate the Learned Advocates and Litigants by providing real-time updates on case statuses.

GAUHATI HIGH COURT, ITANAGAR PERMANENT BENCH		
LIVE CASE STATUS		
03-06-2025		
<b>COURT 5</b>		
ITEM NO	CASE NO	STATUS
7	AB/119/2025	COMPLETED
8	CR/Ph/149/2025	COMPLETED
9	Cr/Pm/120/2025	COMPLETED
10	Cr/Rp/1/23/2025	COMPLETED
11	BA/42/2025	COMPLETED
12	BA/11/2025	COMPLETED
13	BA/12/2025	COMPLETED
14	CRP/23/2025	COMPLETED
15	CRP/62/2025	COMPLETED
16	CRP/68/2025	IN PROGRESS
<b>COURT 1 (DB)</b>		
ITEM NO	CASE NO	STATUS
No cases listed today		
<b>COURT 2 (SB)</b>		
ITEM NO	CASE NO	STATUS
4	WPC/142/2015	IN PROGRESS
<b>COURT 3</b>		
ITEM NO	CASE NO	STATUS
No cases listed today		
<b>COURT 4</b>		
ITEM NO	CASE NO	STATUS
No cases listed today		

A screenshot of a website titled 'WELCOME Gauhati High Court, Itanagar Permanent Bench'. The page has a dark header and a light body. In the header, there are links for 'Logout' and 'Logout'. The body is divided into two main sections: 'Monthly Reports' on the left and 'Quarterly Reports' on the right. Under 'Monthly Reports', there are seven buttons: 'View Pending data in (X-Format)', 'View Pending data in (T-Format)', 'View Pending data in (M-Format)', 'View Pending data in (S - Format for Itanagar Bench)', 'View Pending data in (W-Format)', and 'View Pending data in (M3-Format)'. Under 'Quarterly Reports', there are three buttons: 'Prevention of Corruption Act, 1988', 'Order of Under Trial Prisoners (FORMAT-I)', and 'Details of Criminal Cases Pending in Under Trial Prisoners (FORMAT-II)'. At the bottom of the page, there is a footer with the text 'Designed and Developed by eCourt Division of Gauhati High Court, Itanagar Bench'.

**A Monthly Statement Portal** is developed to collect monthly and quarterly case pendency data from the District Judiciary of Arunachal Pradesh. The portal makes the process now real-time, swift, and reliable.

## Punjab and Haryana High Court Enhances the iSHiCo Software: Target Cases and Bench-Wise Reserved Cases Report

Facilitating to mark the cases as Target Cases and their listing:

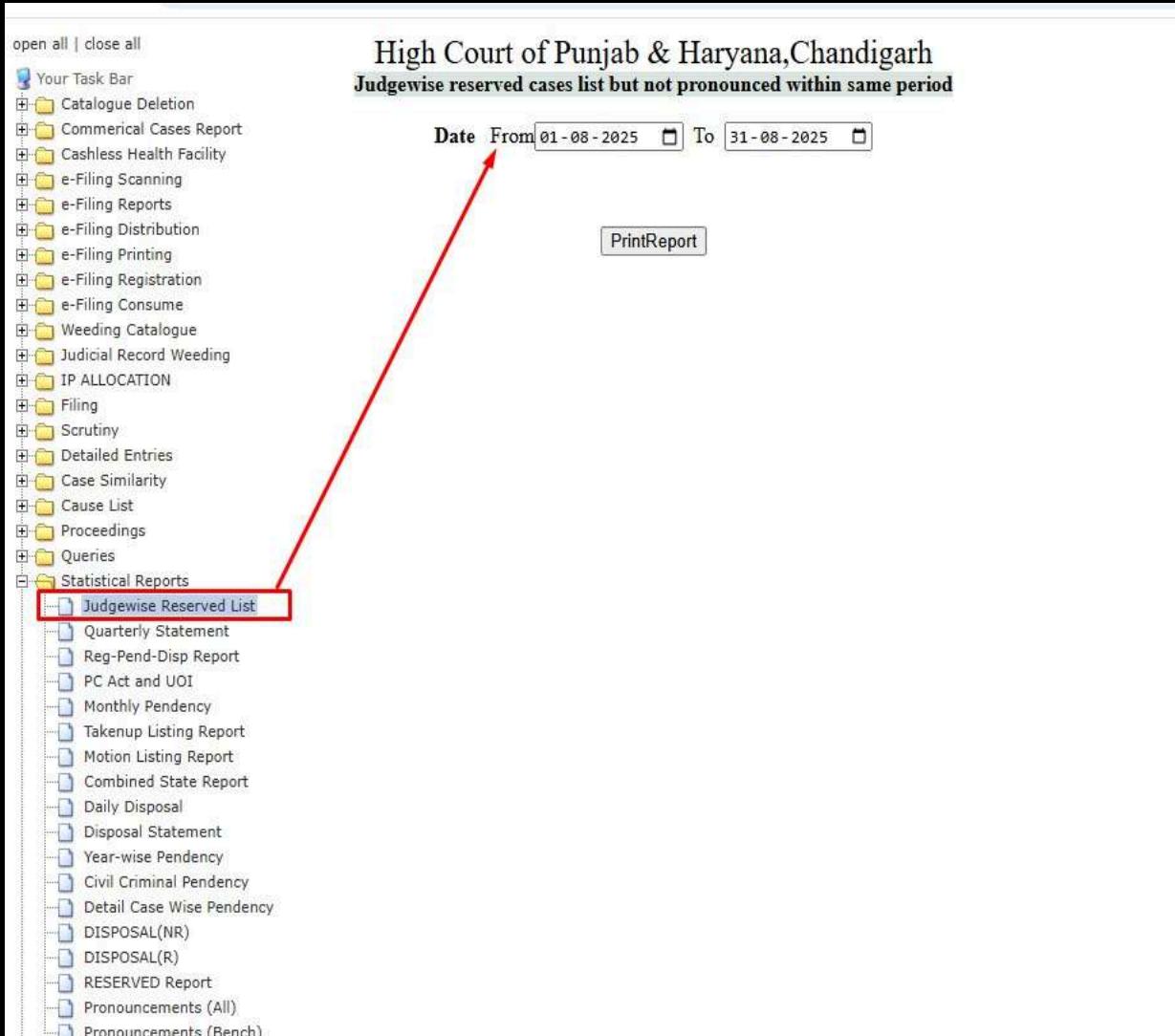
**Add/Modify a Case**

Case Type: CWP	Case No: 345	Case Year: 2009	View Case Relations	Update Status
Main Case: -	Details: -	View Case Logs	View Detailed Logs	Mark Treated As
Petitioner: Individual/Company	DINESH KUMAR NO. 1110		Hide Party Details From Website: Yes <input type="radio"/> No <input checked="" type="radio"/>	
Respondent: Haryana Govt	STATE OF HARYANA AND ORS.			
Petitioner Advocate: P	248	1997	R.B.MALIK	Hide in Cause List: Yes <input type="radio"/> No <input checked="" type="radio"/> Extra Advocates
Respondent Advocate: P				Hide in Cause List: Yes <input type="radio"/> No <input checked="" type="radio"/>
Court Fees: 0	PAN No.:	AG File Number:		
Dt. of Institution Trial Court:	Dt. of Institution First Appeal:			
Marginalized Section:				
Differently Abled Person Case: NO	Senior Citizen Case: NO	Crime Against Children Case: NO		
Scheduled Caste Case: NO	Scheduled Tribe Case: NO	Land Less labourer Case: NO		
Backword Class (Other Than Creamy layer) Case: NO	Person Holding Yellow Card Case: NO	HIV Person Case: NO		
Petitioner AADHAR-ID:	Respondent AADHAR-ID:	Target Case: YES		
CL Type: Urgent <input checked="" type="radio"/> Ordinary <input type="radio"/> LIQ-O <input type="radio"/> LIQ-U <input type="radio"/> Regular <input type="radio"/> Spl DB <input type="radio"/> LOK <input type="radio"/> JRC <input type="radio"/> SAM <input type="radio"/> ELE <input type="radio"/> COVERED <input type="radio"/> FOR-ORDER <input type="radio"/> COMM-O <input type="radio"/> COMM-U <input type="radio"/> OLD-CASES <input type="radio"/> Refer To Mediation <input type="radio"/> Pronounce <input type="radio"/>				
List Date: 12/01/2009				
Bench Type: SB <input checked="" type="radio"/> DB <input type="radio"/> FB <input type="radio"/>				
Category: 58.1	Actual Category: <input type="button" value="Select a Bench"/>	Reason for 99: <input type="button" value=""/>	Category Sub-Section: <input type="button" value=""/>	
District: GURGAON				
Remarks: List <span style="background-color: #00FFFF; border: 1px solid #000000; padding: 2px;">General</span>				
Listing Purpose: <input type="button" value="Select"/> Remarks: <input type="text"/>				
State Related: <input type="checkbox"/> AG-Haryana <input type="checkbox"/> AG-Punjab <input type="checkbox"/> AG-Chandigarh <input type="checkbox"/> AG-VOI				
<a href="#">QUERY</a> <a href="#">Complaint-O</a> <a href="#">CLPM</a> <a href="#">Match FIR with CM-O</a> <a href="#">Match FIR Without CM-O</a> <a href="#">Match LAC</a> <a href="#">Land Acquisition</a> <a href="#">Lower Court</a> <a href="#">Impugned Order</a> <a href="#">Sarfaesi Match</a> <a href="#">Sarfaesi</a>				
Show This Case in Cause List? Yes <input checked="" type="radio"/> NO <input type="radio"/>				

As per the direction of the Hon'ble Arrear Committee of the High Court of Punjab and Haryana, a facility to mark the cases as TARGET CASES and list these target cases at the end

of the urgent list is developed and implemented in iSHiCo. Further in the cause list, an indication about these cases being target cases is also given.

## Bench-wise Reserved Cases report:



open all | close all

Your Task Bar

- Catalogue Deletion
- Commercial Cases Report
- Cashless Health Facility
- e-Filing Scanning
- e-Filing Reports
- e-Filing Distribution
- e-Filing Printing
- e-Filing Registration
- e-Filing Consume
- Weeding Catalogue
- Judicial Record Weeding
- IP ALLOCATION
- Filing
- Scrutiny
- Detailed Entries
- Case Similarity
- Cause List
- Proceedings
- Queries

Statistical Reports

- Judgewise Reserved List** (highlighted with a red box)
- Quarterly Statement
- Reg-Pend-Disp Report
- PC Act and UOI
- Monthly Pendency
- Takenup Listing Report
- Motion Listing Report
- Combined State Report
- Daily Disposal
- Disposal Statement
- Year-wise Pendency
- Civil Criminal Pendency
- Detail Case Wise Pendency
- DISPOSAL(NR)
- DISPOSAL(R)
- RESERVED Report
- Pronouncements (All)
- Pronouncements (Bench)

High Court of Punjab & Haryana, Chandigarh

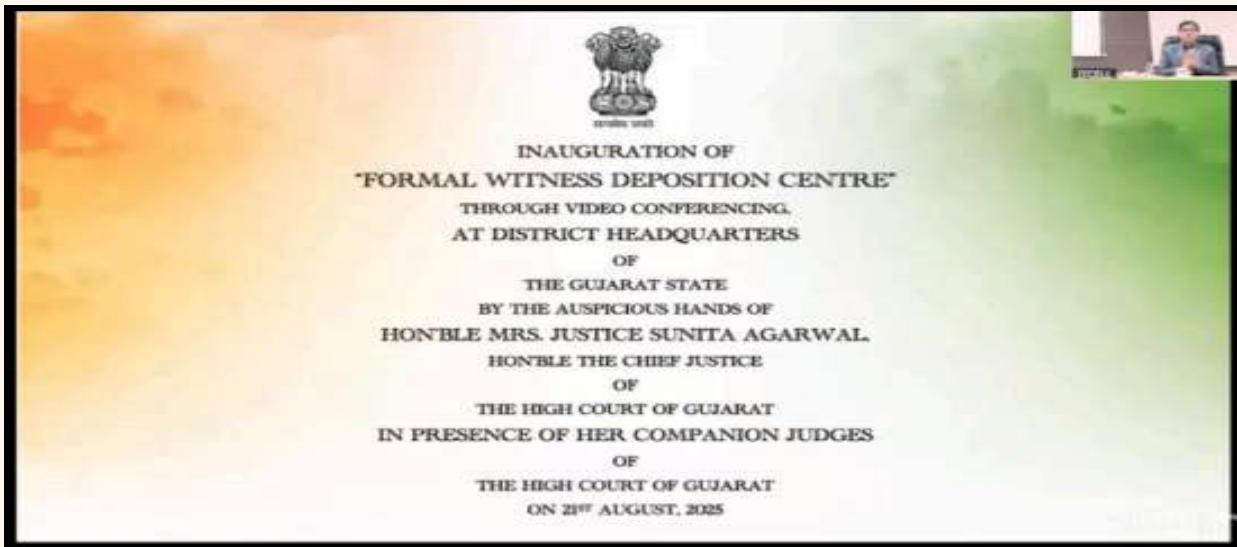
Judgewise reserved cases list but not pronounced within same period

Date From  To

A report module is developed to generate a bench-wise list of reserved cases within a given month that have not been pronounced during the

same period. This report is available under the Statistical Reports section of the ISHICO software, as per the request of the Statistics Branch.

## Formal Witness Deposition Centers (FWDCs) at District Headquarters Across Gujarat State



In a significant move to align with the new criminal laws enacted by the Government of India and to strengthen the Inter-operable Criminal Justice System (ICJS), Hon'ble the Chief Justice - Hon'ble Mrs. Justice Sunita Agarwal, virtually inaugurated the Formal Witness Deposition Centers (FWDCs) at District Headquarters across the State, marking the expansion of a successful initiative aimed to streamline and ease the deposition process of formal witnesses. This

initiative is in continuation of the earlier establishment of FWDCs in five major districts, i.e. Ahmedabad, Rajkot, Surat, Vadodara, and the State Capital, Gandhinagar. These FWDCs represent a major step forward in the modernization of the Judiciary, specifically designed to streamline and ease the deposition process of formal witnesses such as Police Officers, Medical Officers, and Forensic Experts, etc. By harnessing technology, the centers will facilitate the use of Video

Conferencing for witness depositions, thereby enhancing the speed and efficiency of trials. The establishment of these centers is a crucial component of the ICJS, ensuring that trials are not hindered by the physical location or transfer of a formal witness, i.e. not delayed due to their physical unavailability at the particular place. Through the FWDC network, a witness who has been transferred or has retired and is living anywhere in the State of Gujarat or outside the State of

Gujarat will be able to depose from the nearest district-level FWDCs, ensuring speedy trials as well as ease of witnesses. This initiative underscores the commitment of the High Court of Gujarat to implement key judicial reforms and utilize technology to create a more efficient, transparent, and accessible justice delivery system for all citizens. The details of these Formal Witness Deposition Centers (FWDCs) are available at <https://gujarathighcourt.nic.in/fwdcentres>.



## Live Streaming & Online Court Implementation: Meghalaya High Court Conducts Staff Training

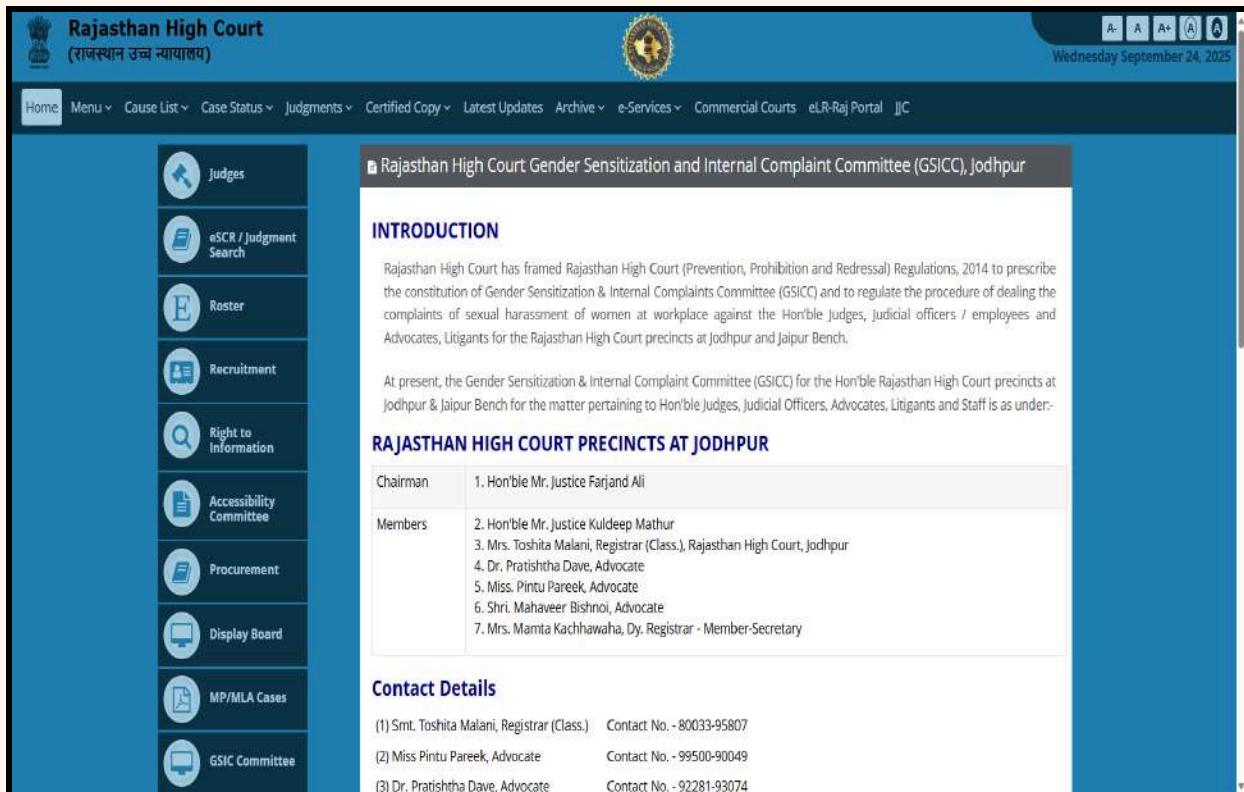


For the implementation of live streaming & Online Courts in the District Judiciary, an online training session was conducted by the High Court of Meghalaya. The session was attended by eSewa Kendra staff, technical staff, and System Assistants.

The trainers for the said training sessions were:

1. Shri Banpynsuk Mylliempdah, Junior Administrative Assistant.
2. Shri Enrich Gordon L Nongbri, Computer Operator &
3. Shri Freddie G Susngi, Typist

# Creation of Web Page For Gender Sensitisation and Internal Complaint Committee (GSICC) by the Rajasthan High Court



The screenshot shows the official website of the Rajasthan High Court. The top navigation bar includes links for Home, Menu, Cause List, Case Status, Judgments, Certified Copy, Latest Updates, Archive, e-Services, Commercial Courts, eLR-Raj Portal, and a search bar. The main content area is titled "Rajasthan High Court Gender Sensitization and Internal Complaint Committee (GSICC), Jodhpur". The "INTRODUCTION" section explains the constitution of the GSICC under the 2014 regulations. The "RAJASTHAN HIGH COURT PRECINCTS AT JODHPUR" section lists the Chairman and Members. The "Contact Details" section provides contact information for the committee members. A sidebar on the left lists various court services: Judges, eSCR / Judgment Search, Roster, Recruitment, Right to Information, Accessibility Committee, Procurement, Display Board, MP/MLA Cases, and GSIC Committee.

Chairman	1. Hon'ble Mr. Justice Farjand Ali
Members	2. Hon'ble Mr. Justice Kuldeep Mathur 3. Mrs. Toshita Malani, Registrar (Class.), Rajasthan High Court, Jodhpur 4. Dr. Pratishtha Dave, Advocate 5. Miss. Pintu Pareek, Advocate 6. Shri. Mahaveer Bishnoi, Advocate 7. Mrs. Mamta Kachhwaha, Dy. Registrar - Member-Secretary

Under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act 2013, the Rajasthan High Court has framed and promulgated the Gender Sensitization & Sexual Harassment of Women at the Rajasthan High Court (Prevention, Prohibition and Redressal) Regulations 2014 vide order dated 14.08.2015. In a Joint

Meeting of Rajasthan High Court Gender Sensitization & Internal Complaints Committees of Jodhpur and Jaipur Bench held on 15.07.2025, it was resolved to create a web page for online lodging of complaints under the 2014 Regulations. In compliance thereof, a web page has been developed and made live, which is available on a Specific Tab

on the home page of the website of the Rajasthan High Court. The web page contains details of the GSICC separately at the Jodhpur and Jaipur Bench. Complaint Registration Modules for GSICC have also been

developed, which provides the proforma of the Complaint Form to be submitted through Complaint Boxes installed at suitable places, or an aggrieved woman can register the complaint online.

Sno.	Box No.	Place of installation
1.	01	Outside the office of Registrar General
2.	02	Protocol office
3.	03	Employees' canteen
4.	04	Behind reception desk
5.	05	Mediation Centre
6.	06	Advocate's Canteen
7.	07	In front of Advocate's Association Building
8.	08	In front of Lawyer's Association Building
9.	09	Outside the Stamp Reporter Section

[Regulations](#)[Act](#)[Complaint Form](#)[Online Complaint](#)

## Statewise e-Initiatives Rollout Status as on 31.08.2025

### Number of Cases Facilitated Through VC Platform

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	248509	6492116	6740625
2	Andhra Pradesh	414788	1448653	1863441
3	Bombay	82086	271548	353634
4	Calcutta	175473	159285	334758
5	Chhattisgarh	104871	398674	503545
6	Delhi	322026	7028304	7350330
7	Gauhati – Arunachal Pradesh	3364	8549	11913
8	Gauhati – Assam	267529	528329	795858
9	Gauhati – Mizoram	4242	13268	17510
10	Gauhati - Nagaland	1356	1116	2472
11	Gujarat	417940	228322	646262
12	Himachal Pradesh	185711	197970	383681
13	Jammu & Kashmir	264014	579795	843809
14	Jharkhand	223683	730793	954476
15	Karnataka	1273062	185213	1458275
16	Kerala	168115	673164	841279
17	Madhya Pradesh	685886	1123302	1809188
18	Madras	1504837	439462	1944299
19	Manipur	54062	17736	71798
20	Meghalaya	6571	70464	77035
21	Orissa	353108	349093	702201
22	Patna	278100	3142166	3420266
23	Punjab & Haryana	639067	3469653	4108720
24	Rajasthan	252262	251065	503327
25	Sikkim	861	17197	18058
26	Telangana	1518889	199459	1718348
27	Tripura	22520	41257	63777
28	Uttarakhand	90445	50592	141037
	<b>Total</b>	<b>9563377</b>	<b>28116545</b>	<b>37679922</b>

## Status of Implementation of Rules of Video Conferencing as on 31.08.2025

Sr. No.	High Court	Whether the Rules of Video Conferencing are implemented in the High Court	Whether the Rules of Video Conferencing are implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati – Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>28</b>	<b>28</b>
	<b>Not Implemented</b>	<b>0</b>	<b>0</b>

## Status of Implementation of Rules of e-Filing as on 31.08.2025

Sr. No.	High Court	Whether the Rules of e-Filing are implemented in the High Court	Whether the Rules of e-Filing are implemented in the District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

## E-Filing Total Count as on 31.08.2025

S. no.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month Number of cases efiled		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	28329	448998	477327	600	74	674
2	Andhra Pradesh	5161	38462	43623	823	0	823
3	Bombay	5712	88776	94488	3922	30599	34521
4	Calcutta	7060	111549	118609	268	46	314
5	Chhatishgarh	694	1997	2691	678	1947	2625
6	Delhi	26208	74578	100786	26208	47025	47025
7	Gauhati- Assam	1450	22810	24260	134	2692	2826
8	Gauhati- Arunachal Pradesh	205	1047	1252	0	0	0
9	Gauhati- Mizoram	110	1688	1798	0	0	0
10	Gauhati- Nagaland	100	380	480	0	0	0
11	Gujarat	6932	241768	248700	72	4656	4728
12	Himachal Pradesh	6944	32026	38970	96	1476	1572
13	Jammu & Kashmir	1383	20263	21646	134	10747	10881
14	Jharkhand	4549	36813	41362	1	38	39
15	Karnataka	10548	140014	150562	506	19839	20345
16	Kerala	10242	112858	123100	10204	96525	106729
17	Madhya Pradesh	14553	119707	134260	11413	2006	13419
18	Madras	23597	173149	196746	2293	97309	99602
19	Manipur	347	1799	2146	347	1770	2117
20	Meghalaya	105	491	596	1	0	1
21	Orrisa	6790	48388	55178	1357	1882	3239
22	Patna	12779	15755	28534	12779	5083	17862
23	Punjab & Haryana	27826	175242	203068	6904	7522	14426
24	Rajasthan	19495	172893	192388	3317	20	3337
25	Sikkim	26	378	404	21	103	124
26	Telangana	3710	8562	12272	317	4540	4857
27	Tripura	148	13251	13399	51	1937	1988
28	Uttarakhand	132	19529	19661	337	87223	87560
	<b>TOTAL</b>	<b>225135</b>	<b>2123171</b>	<b>2348306</b>	<b>82783</b>	<b>425059</b>	<b>481634</b>

## Status of Implementation of e-Sewa Kendras as on 31.08.2025

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in the High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in the District Courts	Functioning e-Sewa Kendras in District Courts (B)	Total (A+B)
1	Allahabad	Yes	3	Yes	74	77
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	17	18
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	1	Yes	29	30
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	193	194
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu and Kashmir	Yes	2	Yes	25	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	25	28
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	203	206
18	Madras	Yes	7	Yes	310	317
19	Manipur	Yes	1	Yes	20	21
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	77	78
23	Punjab and Haryana	Yes	1	Yes	120	121
24	Rajasthan	Yes	2	Yes	1	3
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	<b>Implemented</b>	<b>28</b>	<b>49</b>	<b>28</b>	<b>1908</b>	<b>1957</b>
	<b>Not Implemented</b>	<b>0</b>		<b>0</b>		

## Status of Implementation of e-Payments as on 31.08.2025

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	25	25
	<b>Not Implemented</b>	3	3

## Status of Implementation of ICJS as on 31.08.2025

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	<b>Implemented</b>	<b>27</b>
	<b>Not Implemented</b>	<b>1</b>

## Statistics of Virtual Courts as on 31.08.2025

S.No.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1	Assam(Traffic Department)	5006	6806	11812	2195	9617
2	Chandigarh(Traffic Department)	832633	55901	888534	15602	872932
3	Chhattisgarh(Transport Department)	0	1	1	0	1
4	Chhattisgarh(Traffic Department)	29133	14409	43542	10174	33368
5	Delhi(Traffic Department)	7111512	284080	7395592	36904	7358688
6	Delhi(Notice Department)	19761576	376014	20137590	85187	20052403
7	Gujarat(Transport Department)	392240	51583	443823	8645	435178
8	Gujarat(Traffic Department)	4703890	419637	5123527	55629	5067898
9	Haryana(Traffic Department)	2340483	162872	2503355	183083	2320272
10	Himachal Pradesh(Traffic Department)	122376	21963	144339	36015	108324
11	Jammu and Kashmir(Kashmir Traffic Department)	693485	16684	710169	61630	648539
12	Jammu and Kashmir(Jammu Traffic Department)	866659	75150	941809	14756	927053
13	Karnataka(Traffic Department)	273	2994	3267	2981	286
14	Kerala(Transport Department)	70330	22189	92519	45294	47225
15	Kerala(Police Department)	733708	222918	956626	308728	647898
16	Madhya Pradesh(Traffic Department)	1113599	20252	1133851	36414	1097437
17	Maharashtra(Transport Department)	12229	0	12229	77	12152
18	Maharashtra(TRAFFIC DEPARTMENT)	4	0	4	0	4
19	Manipur(Transport Department)	2582	383	2965	36	2929
20	Manipur(Traffic Department)	11902	1549	13451	170	13281
21	Meghalaya( Traffic Department)	450	751	1201	412	789
22	Odisha(Traffic CTC-BBSR Commissionerate)	626750	37094	663844	711	663133
23	Rajasthan(Traffic Department)	100118	11298	111416	10320	101096
24	Tamil Nadu(Traffic Department)	74363	1391	75754	1009	74745
25	Tripura(Traffic Department)	54937	26523	81460	20358	61102
26	Uttarakhand(Traffic Department)	88132	4646	92778	2663	90115
27	Uttarakhand(Transport Department)	61322	5362	66684	2011	64673
28	Uttar Pradesh(Traffic Department)	17682896	140774	17823670	63758	17759912
29	West Bengal(Traffic Department)	115973	30458	146431	24295	122136
30	Gauhati- Nagaland	363	40	403	NA	NA
	<b>Total</b>	<b>57608924</b>	<b>2013722</b>	<b>59622646</b>	<b>1029057</b>	<b>58593186</b>

## Status of Digitization of Court Records as on 31.08.2025

S.No.	Name of High Court	Number of pages digitised in the High Court in the current month	Total number of pages digitised in the High Court up to the current month	District Courts(including Taluka Courts) under the jurisdiction of the High Court	
				Number of pages digitised in the District Court in the current month	Total number of pages digitised in the District Court up to the current month
1	Allahabad	45,37,889	55,92,72,071	6,81,65,899	1,40,88,83,675
2	Andhra Pradesh	20,78,044	2,46,96,726	1,90,23,502	10,16,30,442
3	Bombay	26,25,534	6,74,59,157	1,32,742	19,47,519
4	Calcutta	11,13,496	5,51,01,270	0	0
5	Chhattisgarh	17,329	13,89,032	24,09,844	62,46,223
6	Delhi	5,48,864	23,28,28,681	65,863	9,61,98,111
7	Gauhati – Arunachal Pradesh	0	5,06,407	3,543	80,764
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	48,111	10,81,721	82,600	17,98,337
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	1,01,933	9,69,202	1,07,397	8,83,294
12	Himachal Pradesh	1,33,833	73,02,801	1,13,718	2,29,923
13	Jammu & Kashmir	2,24,766	4,03,45,767	17,20,447	1,68,26,675
14	Jharkhand	6,74,692	2,23,44,288	1,73,535	90,63,650
15	Karnataka	21,81,549	4,16,54,294	11,03,559	4,11,40,668
16	Kerala	32,29,462	7,24,55,837	8,69,065	1,24,46,448
17	Madhya Pradesh	26,47,674	23,67,50,300	1,20,00,000	61,28,95,995
18	Madras	37,32,885	18,34,53,685	37,22,121	11,27,72,632
19	Manipur	41,970	57,02,403	80,706	54,66,331
20	Meghalaya	0	9,98,123	65,599	36,96,373
21	Orissa	0	4,79,65,188	89,97,344	15,58,35,743
22	Patna	1,12,077	2,34,23,648	22,51,283	1,34,83,998
23	Punjab & Haryana	23,19,992	28,65,09,045	1,55,85,596	53,78,55,710
24	Rajasthan	43,23,525	12,32,98,504	95,27,828	2,43,49,367
25	Sikkim	1,237	11,69,727	1,19,852	48,69,107
26	Telangana	25,85,218	11,87,05,174	42,31,360	5,97,03,893
27	Tripura	2,99,371	30,32,079	12,107	5,44,133
28	Uttarakhand	9,01,579	2,10,73,618	13,84,432	72,24,048
	<b>Total</b>	<b>3,44,81,030</b>	<b>2,20,92,42,341</b>	<b>15,19,49,942</b>	<b>3,39,19,04,262</b>

## e-Committee Outreach/ Training Programme Conducted as on 31.08.2025

S.No.	Dates of programs	program No.	Conducting Institute	Title of program	Participants	No. of Participants
1	02.08.2025	ECT_12_2025	Andhra Pradesh Judicial Academy	Computer Skill enhancement program- Level I & II	Advocate / Advocate clerk.	504
2	02.08.2025 & 03.08.2025	ECT_3_2025	Maharashtra Judicial Academy	Master Trainer program for New Master trainers	Nominated New Master trainers	106
3	21.08.2025 & 22.08.2025	ECT_3_2025	West Bengal Judicial Academy	Master Trainer program for New Master trainers	Nominated New Master trainers	23
4	12.08.2025 & 25.08.2025	ECT_14_2025	West Bengal Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	33
5	12.08.2025 & 27.08.2025	ECT_13_2025	West Bengal Judicial Academy	Computer Skill enhancement program- Level I & II	Judicial officers of District Judiciary (All cader)	33
6	12.08.2025	ECT_16_2025	West Bengal Judicial Academy	Ecourts program at All-District Headquarters	All Judicial officers of the District	15
7	07.08.2025 & 08.08.2025, 25.08.2025 & 26.08.2025	ECT_5_2025	West Bengal Judicial Academy	Program for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	60
8	16.08.2025 - 31.08.2025	ECT_4_2025	Chhattisgarh State Judicial Academy	Advocate/ Advocate Clerk Ecourts program at District Headquarters	Advocate/ Advocate Clerk	627
9		ECT_7_2025	Chhattisgarh State Judicial Academy	Advocate/ Advocate Clerk Ecourts program at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	
10		ECT_12_2025	Chhattisgarh State Judicial Academy	Computer Skill enhancement program- Level I & II	Advocate / Advocate clerk.	
11	13.08.2025	ECT_12_2025	Delhi Judicial Academy	Computer Skill enhancement program- Level I & II	Advocate / Advocate clerk.	72
12	09.08.2025	ECT_11_2025	Assam Judicial Academy	Program for Technical staffs of District Courts: Hardware & software maintenance, Data	Technical Staffs/District System	32

				Replication, Data monitoring, VC equipment, Lan connections, etc	Administrator/ System Officers	
13	30.08.2025	ECT_4_2025	Assam Judicial Academy	Advocate/ Advocate Clerk Ecourts program at District Headquarters	Advocate/ Advocate Clerk	250
14	09.08.2025	ECT_11_2025	Arunachal Pradesh, Assam Judicial Academy	Program for Technical staffs of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	24
15	23.08.2025 & 31.08.2025	ECT_13_2025	Gujarat State Judicial Academy	Computer Skill enhancement program- Level I & II	Judicial officers of District Judiciary (All cader)	989
16	24.08.2025	ECT_5_2025	Gujarat State Judicial Academy	Program for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	2507
17	30.08.2025	ECT_14_2025	Jammu & Kashmir Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	46
18	24.08.2025	ECT_9_2025	Jharkhand Judicial Academy	Refresher program for Court Staff	Staff of District Judiciary	1053
19	02.08.2025	ECT_10_2025	Karnataka Judicial Academy	Program for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections, etc	Technical Staffs & NIC Coordinators at the High court	37
20	01.08.2025 & 16.08.2025	ECT_16_2025	Karnataka Judicial Academy	Ecourts program at All-District Headquarters	All Judicial officers of the District	933
21	21.08.2025	ECT_7_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts program at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	70

22	22.08.2025	ECT_7_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts program at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	57
23	23.08.2025	ECT_7_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts program at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	53
24	23.08.2025	ECT_10_2025	Madhya Pradesh State Judicial Academy	Program for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at the High court	51
25	30.08.2025	ECT_7_2025	Madhya Pradesh State Judicial Academy	Advocate/ Advocate Clerk Ecourts program at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	1900
26	09.08.2025	ECT_6_2025	Tamil Nadu State Judicial Academy	Training program on Digitisation at High Court level	High Court Digitization officials/Staffs	94
27	23.08.2025	ECT_5_2025	Tamil Nadu State Judicial Academy	Program for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	1839
28	30.08.2025	ECT_3_2025	Tamil Nadu State Judicial Academy	Master Trainer program for New Master trainers	Nominated New Master trainers	38
29	12.08.2025	ECT_12_2025	Manipur Judicial Academy	Computer Skill enhancement program- Level I & II	Advocate / Advocate clerk.	18
30	23.08.2025 & 24.08.2025	ECT_14_2025	Manipur Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher program	Judicial Officers	600
31	26.08.2025 & 27.08.2025	ECT_17_2025	Manipur Judicial Academy	ICT & eCourts Induction program for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	10
32	28.08.2025 & 29.08.2025	ECT_18_2025	Manipur Judicial Academy	ICT & eCourts Induction program for the newly recruited Direct District Judges	Newly recruited Direct District Judges	7

33	20.08.2025	ECT_10_2025	Meghalaya State Judicial Academy	Program for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at the High court	21
34	20.08.2025	ECT_15_2025	Meghalaya State Judicial Academy	Refresher program for Registry Staff of High Courts	High Court Staffs	21
35	02.08.2025	ECT_11_2025	Odisha Judicial Academy	Program for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	30
36	02.08.2025	ECT_10_2025	Bihar Judicial Academy	Program for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at the High court	26
37	13.08.2025	ECT_11_2025	Bihar Judicial Academy	Program for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	37
38	23.08.2025	ECT_6_2025	Bihar Judicial Academy	Training program on Digitization at the High Court level	High Court Digitization officials/Staffs	21
39	23.08.2025 & 24.08.2025	ECT_3_2025	Chandigarh Judicial Academy	Master Trainer program for New Master trainers	Nominated New Master trainers	18
40	13.08.2025	ECT_9_2025	Rajasthan State Judicial Academy	Refresher program for Court Staff	Staff of District Judiciary	4083
41	29.08.2025	ECT_7_2025	Rajasthan State Judicial Academy	Advocate/ Advocate Clerk Ecourts program at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	528

42	30.08.2025	ECT_7_2025	Sikkim Judicial Academy	Advocate/ Advocate Clerk eCourts program at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	30
43	02.08.2025	ECT_10_2025	Telangana State Judicial Academy	Program for Technical staffs of High Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections, etc	Technical Staffs/NIC coordinators at HC	37
44	30.08.2025	ECT_8_2025	Telangana State Judicial Academy	Refresher program for Court Staffs & N-step Training	Administrative head, Nazarat, Process servers	1219
45	02.08.2025	ECT_4_2025	Tripura- Agartala State Judicial Academy	Advocate/Advocate Clerk eCourts program at District Headquarters	Advocate/Advocate Clerk	35
46	09.08.2025	ECT_3_2025	Tripura- Agartala State Judicial Academy	Master Trainer program for New Master Trainers	for newly inducted Judicial Officer Master Trainers	9
47	03.08.2025	ECT_9_2025	Uttarakhand Judicial and Legal Academy	Refresher program for Court Staff	Staff of District Judiciary	27
48	24.08.2025	ECT_6_2025	Uttarakhand Judicial and Legal Academy	Training program on Digitization at the High Court level	High Court Digitization officials/Staffs/	77
49	31.08.2025	ECT_6_2025	Uttarakhand Judicial and Legal Academy	Training program on Digitization at the High Court level	High Court Digitization officials/Staffs/	77
	<b>TOTAL</b>					<b>18377</b>

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